

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF:

(IB)-104(PB)/2018

Shri Tek Chand
Vs
M/s. Premia Projects Ltd.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Coram:

Order delivered on 16.02.2018

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Javed Khan, Advocate

For the Respondent(s):-

ORDER

Affidavit of service has been filed. It is evident from the affidavit that service has been effected on the following address:

“AMCO Tower, A-5,6,7, Ground Floor,
Sector-9, Noida (U.P.)

A perusal of the affidavit shows that the Paper Book has also been sent by way of speed post, email and notices have also been affixed on the outer wall of the residence and on the conspicuous space of the office address. A copy of the report of speed post and email report has been appended. We take the affidavit of service on record and presume that service has been effected.



The service has also been effected on the registered office as given in the Master data, i.e., Shop No. 4, Block 'J', Basement, Kirti Nagar, New Delhi.

List for further consideration on 7th March, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

16.02.2018
V.Sethi